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are being (b) if so, what steps taken to check such a trend?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJI-WAYYA): (a) The number of educated job seekers (matriculates above) on the live register of the Employment Exchanges in Delhi increased from 33,050 as at the end of year 1961 to 65,441 as at the end of year 1964.

**(b)** The various development schemes in operation in Delhi under the five year plans are expected to absorb an increasing number of employment seekers (including educated persons).

TO DEPENDENTS COMPENSATION OF KILLED DURING CHINESE PERSONNEL AGGRESSION

276. SHRI D B. DESAI: the Minister of Defence be pleased to state:

- (a) the number of cases in which the final payment of family pension has not been made so far to the nextof-kin of those who were killed in Ladakh as a result of N.E.F.A. and the Chinese aggression in 1962;
- (b) what are the reasons for the delay in payment;
- (c) the rates, rank-wise, of special family pension and children allowance given to the next-of-kin of those who are killed in action; and
- (d) the number of representations received against the delay in payment and the action taken on these representations?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) to (d) A statement is attached.

## STATEMENT

to Questions

Final payment of family pension has not yet been made to the eligible next-of-kin in 122 cases only, out of a total number of over 3,000 cases of military officers and personnel who were killed or presumed killed NEFA and Ladakh as a result of the Chinese Aggression in 1962. Even in these 122 cases, pending enquiry awards (equal to the family pension plus children's allowance normally admissible) have been sanctioned, in all except 5 cases in which payment could not be made because the heirs nominated for family pensions have migrated to Pakistan, the whereabouts of the nominated heirs are not known, etc.

- 2. In a large number of cases, the officers and personnel were originally declared to be missing and their death was presumed at various later dates after necessary investigation; and the question of grant of family pension in such cases, therefore, arose only subsequently. Apart from this the delay in final payment of family pension is mostly due to want of reports from civil authorities after necessary vestigations as to whether the clamants satisfy the conditions prescribed for the grant of family pension. Such investigation was necessary under the rules; but as this led to delays in finalising pension cases, Government have modified the procedure in this regard in February, 1965. Under the modified procedure, no civil investigation is necessary and family pension will be sanctioned on the basis claim forms completed by the eligible heirs and attested by certain local authorities. This modified procedure will also apply to cases where claims have already been referred to civil authorities for investigation but the reports have not been received. Consequently the cases which are pending on account of the civil investigation reports, are expected to be finalised at an early date.
  - 3. The rates of special family pension (and gratuity, which is also payable in killed-in-action cases) and of

Children's allowances are as follows:-

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## OFFICERS (ICOs)

					OFF	TCE	RS (ICOs)			
Rank				(inclusive of ad-hoc the				ratuity to the widow	to Children's Allowance	
					Rs	. p.:	m.	Rs.		
/Lieut.						160	)	1335	In all cases Rs. 600 per	
lieut					160 170 190 210		,	2000	annum per child if motherless; and Rs. 360 per annum per child if other-	
Capt	-							2670		
Major .			_					4000	wise.	
Lt. Col.	•	•	•	•				6000		
Colonel	•	•	•	•				8000		
	•	•	•	•	240					
rigadier		•	•	<b>2</b> 60			10670			
Maj. Genera		•	•	•		30	0	13000		
Lieut Genera	al.	•	•	•	350			14500		
General.	•					40	o ´	16000		
				](	COs. A	AND	OTHER 1	RANKS		
Rank						•	Special Fa sion (Deper Pay Group clusive of a crease in where Adm	nding on o and In- d-hoc In- Pension	Gratuity to the Heir	Children' Allowance per month per child
						·	Minimum	Maximum	<del>-</del>	
							Rs. p.m.	Rs. p.m.		Rs. p.m.
Sepoy .	•	•	•	•	•	•	27.50	41.50		4
Naik . Havildar	•	•	•	•	•	٠	31.20	45	300	
Temadar	•	•	•	•	•	•	35.	50 60:50	400	
Subedar		•	•	•	•	•	50·50 65·50	60·50		
Sub-Major	-	-	•	-	-	•	ار ره	15 30	1200	

3. No separate statistics have been kept in regard to the number of representations against the delay in payment, received from the next-of-kin of military personnel who were killed or presumed killed. As and when such representations were received, action was taken on an urgent basis; and the position, as already stated, is that family pensionary awards have been paid either finally or provisionally in almost all the cases.

RECOGNITION OF TRADE UNIONS
DEFENCE ESTABLISHMENTS

277. SHRI ABID ALI: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a circular has been issued by the Ministry of Defence to the Registrars of Trade Unions to the effect that no Unions of workers in Defence estab-